

**BEFORE THE NATIONAL GREEN TRIBUNAL, WESTERN ZONE
BENCH, PUNE, AT PUNE
REVIEW APPLICATION NO 9 OF 2024
IN
ORIGINAL APPLICATION NO 207 OF 2024**

Lalit Bahale

..... Applicant

Vs

Union of India through Ministry of Environment
Forest & Climate Change and others

... Respondents

REPORT

Report in compliance of the order of the Hon'ble NGT WZ Bench dated 12/12/2024 In Review Application No. 09 of 2024 in O.A. No. 207 of 2024 (WZ) Shri Lalit Bahale V/s Union of India through Ministry of Environment, Forest & Climate Change & Others.

1. The applicant has filed the present review application seeking a review of the judgement dtd. 21/10/2024 in O.A. No. 207 of 2024 Shri Lalit Bahale V/s Union of India through Ministry of Environment, Forest & Climate Change & Others. A copy of the said Judgement dated 21/10/2024 is hereto annexed and marked as **Annexure I**.
2. The applicant has alleged that the capacity of incineration plant of Respondent no. 4 i.e. M/s. Global Eco Save Systems, Durgapur, Badnera Road, Dist. Amravati has increased from 200 Kg/Hr. to 300 Kg/Hr over the period of time.
3. It is submitted that the Respondent No. 4 i.e M/s. Global Eco Save System, Durgapur, Badnera Road, Dist. Amravati is a Common Bio Medical Waste Facility having valid combined consent & authorization under the provisions

of Water (P & CP) Act, 1974, Air (P & CP) Act, 1981 and Bio-Medical Waste Management Rules, 2016 as amended and Hazardous Waste (M & TM) Rules, 2016, presently catering to the waste from Amravati & Washim Districts. The said CBMWTDF has existing capacity of incineration of 300 Kg/Hr, Autoclave- 50 Lit/Cycle & Shredder - 50 Kg/Hr. The latest valid Combined Consent & Authorization dtd. 17/03/2024 valid till 31/12/2024 is hereto annexed and marked as **Annexure -II**. The said CBMWTDF applied for CCA renewal on 22/11/2024. **The application is in process at Board Office, Mumbai.** The CBMWTDF have been covered under combined consent & authorization regime in the year 2012.

4. The said CBMWTDF has been established in the year 2003. They have submitted the letter dtd. 18/01/2025, wherein, they have annexed the installation test run completion report dated 28.07.2003 along with the bill of incinerator of capacity-100 Kg/Hr. The copies of the same are hereto annexed and marked as **Annexure-III**. They have also annexed the copy of annual report for the year 01/03/2003 to 31/12/2003, wherein, the capacity of double chambered incinerator has been shown as 100 Kg/Hr. The copy of the annual report is hereto annexed and marked as **Annexure IV**.
5. In the past, the CBMWTDF has obtained authorization under BMW (M&H) Rules, 1998 for Collection, Reception, Storage, Transportation, Treatment & Disposal of BMW, vide letter dtd. 07/06/2003 which was valid upto 28/02/2004. The copy of the authorization dtd. 07/06/2003 is hereto annexed and marked as **Annexure-V**. They have also obtained 1st renewal of authorization vide letter dtd. 20/12/2005 which is valid upto 28/02/2008. The copy of the authorization dtd. 20/12/2005 is hereto annexed and marked as **Annexure-VI**. As per the letter from the said facility dated 15/01/2025, they have installed incinerator of capacity 200 Kg/Hr on 18/08/2008. The copy of certificate of completion dtd. 18/08/2008 is hereto annexed and marked as **Annexure-VII**. wherein the capacity of the incinerator has been specifically mentioned as 200 kg/hr.

6. The Board has granted authorization to M/s. Global Eco Save System, the CBMWTDF vide letter dtd. 20/12/2005 which was valid upto 28/02/2008, has been renewed vide letter dtd. 07/10/2011, which was valid upto 28/02/2014. The copy of the authorization dtd. 07/10/2011 is hereto annexed and marked as **Annexure-VIII**. Further the Facility has obtained combined consent to operate dtd. 07/04/2015, wherein, the incinerator capacity mentioned is 200 Kg/Hr. The copy of the combined consent to operate dtd. 07/04/2015 is hereto annexed and marked as **Annexure-IX**.

I say & submit that the facility required the incineration capacity of 200 Kg/Hr only & 100 Kg/Hr capacity incinerator is standby. Therefore, presently the incinerator of capacity 200 Kg/Hr is being used. The Respondent No.1 MOEF & CC, Govt of India has brought into force the Bio Medical Waste Rules, 2016. The Respondent. No.1 vide its Gazette dated 17/4/2015 brought the Bio Medical Waste Treatment facilities under the ambit of EIA Notification – 2006 and that the treatment facilities were thus required to obtain prior EC for commencement of its activities. The Ministry of Environment, Forest & Climate Change, Govt of India has issued EC applicability for installation of new incinerator or replacing the old incinerator with the same capacity or enhancing the capacity while upgrading the facility. The copies of the same are hereto annexed and marked as **Annexure-X**. Since the Facility of Respondent No.4 has obtained the combined consent to operate on 07/04/2015 with the incinerator capacity 200 Kg/Hr which is prior in time as against the MOEF & CC Notification dated 17/04/2015 and MOEF & CC letter dated 27/10/2017 giving clarification regarding EC applicability for installation of new incinerator or replacing the old incinerator with the same capacity or enhancing the capacity of the incinerator while upgrading the facility.

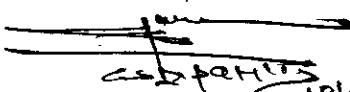
7. Therefore, the Environmental Clearance is not required to be obtained by the Res. No.4 facility as the total 300 Kg/Hr incinerator capacity includes earlier capacity of 100 Kg/hr which was installed in the year 2003 plus incinerator of

capacity 200 Kg/hr installed on 08/08/2008. There is no additional machinery capacity installation of the incinerator which is wrongly mentioned as 300 Kg/hr by the Applicant. The Applicant is also alleging the plant Built Up area exceedance from 585.5 Sq.Mtrs to 2400 Sq.Mtrs. During the visit it is observed that Respondent No.4 has constructed additional shades for segregation of the BMW and no additional machinery installation observed and there is no enhancement in the existing treatment capacity.

8. It is submitted that from the documents submitted by the concerned CBMWTDF & BMW authorization/combined consent to operate issued by the Board it is observed that, the said facility has enhanced its capacity by installation of additional incinerator of capacity 200 Kg/Hr in the year 2008. The installation certificate in this regard dtd. 18/08/2008 has been submitted by the CBMWTDF authority. After verifying the office records, it is observed that the facility has not changed the incinerator capacity after the year 2008 till date.
9. In view of above, this Hon'ble Tribunal has rightly observed in its order dated 21/10/2024 in O.A No. 207/2024 that there is no case of expansion of the facility observed, the present Review Application filed in the above O.A No.207/2024 may not be entertained in the background of this report.

Dated this 18th day of february 2025.

For and on behalf of MPCB


(Sanjay D Patil) 18/02/2025..
Regional Officer-Amravati

Item No.2

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

THROUGH PHYSICAL HEARING (WITH HYBRID OPTION)

Original Application No.207/2024(WZ)

Lalit Bahale

Versus

.....Applicant

Union of India & Ors.

Date of hearing: 21.10.2024

....Respondents

**CORAM: HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER**

Applicant : Mr. Mohit Anil Bhatt, Advocate

ORDER

1. The grievance of the applicant is that on the basis of increase of the investment/cost in the Bio-Medical Waste Treatment Plant, it is contended that it comes within the category of modernization and expansion and thus requires fresh EC and Consent to Establish & Consent to Operate. The ground as narrated has been summarized in the chart (with regard to investment and machinery capacity), which has been extracted as below:-

Sr. No.	Date of Consent	Investment	Machinery Capacity	Plant Area
1.	07-04- 2015 (Period: 04-06-2012 to 31-12-2016)	99.74 Cr (it appears to be wrong typed as Cr and should be lakhs. However can be confirmed from Respondent No.2)	Incineration – 200 Kg/hr Autoclave – 50 Lit/Cycle Shredder – 50 Kg/hr	Plot Area 2.00 Acres (8093.71 Sq.mtrs) B/U Area 585.5 Sq.mtrs

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd and
 4th floor, Opp. Cine Planet
 Cinema, Near Sion Circle,
 Sion (E), Mumbai-400022

RED/S.S.I

No:- Format1.0/CC/UAN No.0000190432/CR/2403001660

Date: 17/03/2024

To,

1. Municipal Commissioner,
 Amravati Municipal Corporation, Amravati

(Owner)

2. GLOBAL ECO SAVE SYSTEMS

SURVEY NO. 238, SURVEY NO. 238, DURAGAPUR ROAD, MOUJE
 BADNERA, AMRAVATI- 444701

Email: globaleco12@rediffmail.com

Contact No.: 9372791669

(Operator)

Renewal of Combined Consent and BMW Authorization (CCA) under the provisions of Water (P & CP) Act, 1974, Air (P & CP) Act, 1981 and Bio-Medical Waste Management Rules, 2016 as amended and Hazardous Waste (M & TM) Rules, 2016.

- Ref:**
1. Combine Consent and Bio-Medical Waste Authorization granted by the Board vide no. Format1.0/BO/PSO/CC-200900221 dated 04/09/2020.
 2. Your application for Combine Consent and Bio-Medical Waste Authorization dated 15/12/2023.
 3. Visit report dated 27/12/2023.
 4. Scrutiny letter issued by SRO Amravati-I dated 28/12/2023.
 5. Information uploaded on dated 29/12/2023

After examining the proposal, The Maharashtra Pollution Control Board hereby Renew Combined Consent and BMW Authorization to CBWTF under Section 25/26 of the Water (P&CP) Act, 1974, Section 21 of the Air (P&CP) Act, 1981 and Bio-Medical Waste Management Rules, 2016, and Hazardous Wastes (Management & Transboundary Movement) Rules, 2016 respectively, under Environment (Protection) Act, 1986, subject to terms and conditions as specified below and in the **Schedule(I-IV) and Annexure (I-IV)** enclosed in this order.

1. This CCA shall be in force for a period From **31-12-2023 To 31-12-2024**
2. The capital investment of the Plant is **₹315.41** Lakhs
3. Plant Area: - Plot Area 6700.00 M² with Built-up area 2400.00 M².
4. The Jurisdiction allocated for waste collection: A) All Talukas of Dist. Amravati and Washim. B) All Talukas of Dist. Yavtmal till establishment of new facility for Yavtmal District.

5. Conditions under the Water (P&CP) Act, 1974:-

1. Quantity of total water consumption shall not exceed 5 M³/day. You shall not use the ground water without obtaining prior permission of Central Ground Water Authority.
2. You shall provide adequate treatment & disposal facility for Sewage & Effluent generated as specified in **Annexure-I**
3. You shall provide water meter at water intake point & at sewage/Effluent disposal point and shall maintain monthly records thereof.

6. Conditions under the Air (P&CP) Act,1981:-

1. You shall use the fuel for DG set and incinerator and provide the adequate air pollution control devices as specified to maintain the emissions from the stack attached to the incinerator and DG Set as specified in the **Annexure-II**.
2. You shall provide adequate emission control system to DG set and incinerator as specified in **Annexure-II**.
3. You shall strictly observe noise standards applicable for DG set stack emission and ambient noise level as per **Annexure-II**.

7. Conditions under Hazardous and Other Wastes(Management, Handling & Transboundry Movement) Rules, 2016 for treatment and disposal of hazardous waste:-

You shall have valid membership of CHWTSDF and shall dispose the Hazardous waste generated in strict compliance with said rules and maintain record thereof.

Sr No	Type of Waste	HW Category no.	Quantity	UOM	Disposal
1	37.2 Ash from incinerator and flue gas cleaning residue	37.2	490	Kg/M	SENT TO HAZARDOUS TREATMENT PLANT

8. Conditions under BMW Management rules 2016:-

You shall operate Treatment plant as below and shall comply with the operational conditions mentioned at Schedule-I.

Sr No	Treatment Technology	Installed Capacity	Operational Capacity/Day	Compliance of Standards
1	Incinerator	300 Kg/Hr	6000 Kg/Day	As per Annexure-II
2	Autoclave	50 Ltr/Cycle	900 Lit/Day	As per Annexure-III
3	Shredder	50 Kg/Hr	1000 Kg/Day	

Part A - Responsibility of Commissioner, Amravati Municipal Corporation (Owner of Facility):

- I. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding upon you.
- II. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
- III. You shall ensure that operator of the facility shall install online continuous monitoring system as per CPCB guidelines & data to be transmitted directly from Data Logger to CPCB & MPCB server .

- IV. You shall ensure operator of facility collects, segregated BMW regularly to treat and dispose Off within 48 hrs from generation.
- V. You shall not Rent, Lend, Sell, Transfer or Close Down the facility or otherwise transport the Bio Medical waste for any other purpose without obtaining prior written permission of the MPC Board.
- VI. You are obligated to fulfill the duties outlined for Common Biomedical Waste Treatment and Disposal Facilities (CBWTFs) as stipulated in the Bio-Medical Waste Management Rules of 2016 and the guidelines issued by the Central Pollution Control Board (CPCB).

Part B - Responsibility of GLOBAL ECO SAVE SYSTEMS (Facility Operator) :

- I. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding upon you.
- II. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
- III. You shall operate OCEMS installed for source emission round 'O' clock and transmit data online to CPCB and MPCB server. You shall also monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in year and submit report to Sub Regional Officer.
- IV. You shall ensure collection, and segregation of BMW regularly to treat and dispose Off within 48 hrs from generation.
- V. You shall not Rent, Lend, Sell, Transfer or Close Down the facility or otherwise transport the Bio Medical waste for any other purpose without obtaining prior written permission of the MPC Board.
- VI. You shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the facility premises.
- VII. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto
- VIII. You should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in every year and submit report to Sub Regional Officer.
- IX. You shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- X. You shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).

- XI. You shall create the Environmental Cell by appointing an Environmental Engineer and Chemist for looking after day-to-day activities related to compliance of CCA.
 - XII. You should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 , Bio Medical Waste Management Rules,2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year in Form-IV by 30th June of every year
 - XIII. You are obligated to fulfill the duties outlined for Common Biomedical Waste Treatment and Disposal Facilities (CBWTFs) as stipulated in the Bio-Medical Waste Management Rules of 2016 and the guidelines issued by the Central Pollution Control Board (CPCB).
9. You shall use only dedicated vehicles as detailed in Annexure-IV for collection and transportation of Bio-Medical waste within allocated Jurisdiction. Vehicles Authorized for BMW Collection shall strictly comply with this BMW Rules 2016 and CPCB/MPCB guidelines and Motor Vehicles act, 1988 (59 of 1988).
 10. You shall collect the BMW Strictly complying with the Provisions of Schedule-I and Treatment & Disposal as specified in Schedule-I of BMW Rules,2016 as amended.
 11. You shall not collect outdated, discarded, unused cytotoxic drugs/waste generated in the Cancer research centers and health care establishments unless they are specifically marked with the symbol of Bio Hazard & Cytotoxic Hazard.
 12. You shall collect and dispose-off the Mercury Waste from HCE as per guidelines published by CPCB as detailed in document entitled "Environmentally Sound Management of Mercury Waste in Health Care Facilities" (www.cpcb.nic.in).
 13. You shall not undertake Modifications/ Upgradation in existing facility without obtaining prior Environment Clearance under the Provision of EIA notification, 2006 and Consent to Establish from the MPC Board.
 14. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by you shall constitute a breach of this authorization.
 15. This Board reserves the right to review, amend, suspend, revoke, or change any of the conditions applicable under this CCA and the same shall be binding upon you.
 16. You shall maintain records of MPC board Officers visit and shall obey all the lawful instructions issued by the Board Officers from time to time.
 17. Any violation of provisions of BMW Management Rules, 2016 as amended shall attract the penal provisions of Environment (Protection) Act, 1986 and Violations under the provisions of Water (P&CP) Act 1974, Air (P&CP) Act 1981 shall attract provisions of respective act including closure of the facility and prosecution.
 18. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government agencies.
 19. Violation of any condition of this CCA shall attract revocation of CCA without further notice.
 20. The Joint Vigilance Sample report for stack emissions collected on 03/07/2023 and 27/12/2023 indicated that the Total Particulate Matter parameter exceeded the consented limit. Similarly, the report for the ETP outlet samples collected on 31/07/2021, 17/09/2021, 27/10/2021, and 19/08/2022 showed that the BOD parameter exceeded the consented limit.

21. You shall submit a Bank guarantee of Rs. 9.00 Lakh as specified in schedule III to the Regional Officer, MPCB, Amravati within 30 days. Nonsubmission of Bank Guarantee in as specified time shall attract 12% interest on BG amount as per Board Circular vide No. BO/MPCB/AS(T)/Circular/B-240229fts0122 dated 29/02/2024.



Avinash

a7c8b1e1
6d79f3cb
a297c795
a873d489
6c7be8c6
67814a56
193cc9f6
fbfed007

Signed by: Dr. Avinash D. D. D. D.
Member Secretary
For and on behalf of
Maharashtra Pollution Control Board
ms@mpcb
2024-03-17 10:36 IST

Received Consent/Authorization fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
-------	-------------	--------------------	------	------------------

Copy to:

1. Regional Officer, MPCB, Amravati and Sub-Regional Officer, MPCB, Amravati I
- Regional Officer, MPCB, Amravati directed to ensure the receipt of Bank Guarantee by CBWTF as specified in Schedule III of CCA . If CBWTF failed to submit the BG within stipulated time you shall allowed the Board Circular BO/MPCB/AS(T)/Circular/B-240229fts0122 dated 29/02/2024.
Sub Regional Officer, Amravati-I directed to ensure the compliance of the CCA conditions. You shall initiate BG forfeiture proposal for JVS exceedance as per enforcement policy of Board.
2. Chief Accounts Officer, MPCB, Sion, Mumbai
3. I/C EIC- for record & website updating purpose.

Annexure - I**Conditions under Water (P & CP), 1974 Act: (Refer Condition No. 5)**

A. Water Consumption Details:-

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	1.50
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	3.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Other such as agriculture, gardening, etc.	0.50

B. Conditions for Sewage & Effluent Generation, Treatment and Disposal:-

Sr. No.	Description	Permitted quantity of discharge (CMD)	Standards to be achieved	Disposal
1	Domestic Sewage	1.0	As per clause 'C'	100% Recycle
2	Trade effluent	3	As per clause 'C'	100% Recycle

- C. You shall operate the combined waste water treatment plant of adequate design and capacity to treat the domestic sewage and trade effluent so as to achieve the following standards as prescribed below under E (P) Act, 1986 and Rules made there under and recycle treated effluent after achieving standard prescribed below.

Sr. No.	Parameters	Discharge Standards applicable
		Limiting Concentration in mg/except for pH
1	pH	6.5-9.0
2	Oil & Grease	10
3	BOD (3 days 27°C)	30
4	COD	250
5	Total Suspended Solids	100
6	Bio-Assay Test	90 % survival of fish after 96 hours in 100 % effluent

- D. You shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- E. You shall provide Primary/ Secondary/ tertiary treatment system and disinfection facility.
- F. The Applicant shall obtain prior consent of the Board to take steps for Expansion/Modification of any treatment and disposal system or an extension or addition thereto.
- G. You shall provide Specific Water Pollution control system as per above conditions and conditions of Environmental Clearance, if applicable.

Terms & conditions for Incinerator(s) and D.G. Set(s) under Air (P & CP) Act, 1981 and Bio Medical waste management Rule, 2016: (Refer Condition No.6)

1. You shall observe following fuel pattern and erect following stack (s):

Sr. No.	Stack Attached to	Fuel Type	Quantity	Stack Height (Mtr)
1	INCINERATOR	Diesel	38.00 Ltr/Hr	30.00
2	DG Set(25 KVA)	Diesel	4.00 Ltr/Hr	1.00

2. You shall provide following Air pollution Control Devices (APCD) as stated at "C" below and shall observe the following operating conditions and emission standards:

- a. Operating Standards:-

i. Combustion efficiency (CE) shall be at least 99.00%.

ii. The Combustion efficiency is computed as follows;

$$\text{C.E.} = \frac{\% \text{CO}_2}{\% \text{CO}_2 + \% \text{CO}} \times 100$$

iii. The temperature of the primary chamber shall be minimum 800°C, and of the secondary chamber shall be minimum 1050 ± 50°C.

iv. The secondary chamber gas residence time shall be at least 2 (Two) seconds at 1050 ± 50°C.

- b. Emission Standards:-

Sr.No.	Parameters	Limiting Concentration in mg/Nm ³ unless stated
1	Particulate matter	50
2	Nitrogen Oxides	400
3	HCL	50
4	Total Dioxin & Furans	0.1 ngTEQ/Nm ³ (at 11% O ₂)
5	Hg & It's Compounds	0.05

- c. Essential Components of Incinerator to Meet emission standards of BMW Management Rules 2016:-

- Secondary chamber-2 No.s (for 2 second residence time)
- Individual burner for primary & secondary chamber.
- Venturi scrubber having min. 600mm WC pressure drop with Recirculation pump and recirculation Tank.
- Activated carbon dosing for Dioxin removal.
- ID fan having 900-1000 mm WC pressure drop.

- vi. Packed bed for scrubbing for gaseous pollutants with recirculation pump and recirculation tank.
- vii. Minimum stack height shall be 30 meters above the ground and shall be attached with the necessary monitoring facilities as per requirement of monitoring of general parameters as notified under the E (P) Act, 1986 and in accordance with the CPCB Guidelines of Emission Regulation Part-III.
- viii. Online OCEMS and Temperature recording for primary and secondary chamber with data logger and connectivity to MPCB and CPCB server.

d. General Requirements:-

- i. Volatile Organic Compounds in the incineration ash shall not be more than 0.01%.
- ii. The Operator shall provide ports in the chimney and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's staff. The chimneys shall be numbered as S-1, S-2 etc and these shall be painted / displayed to facilitate identification.
- iii. The operator shall monitor the stack gaseous emissions (under optimum capacity of the incinerator) of above mentioned parameters at least quarterly from the laboratory recognized under the Environment (Protection) Act, 1986 & NABL accredited and record of such analysis results shall be maintained and submitted to the prescribed authority. In case of dioxins and furans, monitoring should be done once in a year.

Note:-

- i. Wastes to be incinerated shall not be chemically treated with any chlorinated disinfectants.
- ii. Only low Sulphur fuel like Light Diesel Oil or Low Sulphur Heavy Stock or Diesel, Compressed Natural Gas, Liquefied Natural Gas or Liquefied Petroleum Gas shall be used as fuel in the incinerator.
- iii. You shall install continuous emission monitoring system for the parameters as stipulated by Central Pollution Control Board for CO₂, CO and O₂.
- iv. All monitored values shall be corrected to 11% Oxygen on dry basis.
- v. Incinerators (combustion chambers) shall be operated with such temperature, retention time and turbulence, as to achieve Total Organic Carbon content in the bottom ashes less than 3% or their loss on ignition shall be less than 5% of the dry weight.
- vi. The occupier or operator of a common bio-medical waste incinerator shall use combustion gas analyzer to measure CO₂, CO and O₂.

3. Conditions for D.G. Set:-

- a. Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically for control of noise.
- b. Acoustic enclosure/acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB(A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.

- c. You shall make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d. Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e. A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f. D.G. Set shall be operated only in case of power failure.
 - g. The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h. The applicant shall comply with the notification of MoEFCC dated 17.05.2002 regarding noise limit for generator sets run with diesel.
 - i. Provide one stack of height above roof level.
4. You shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.



Annexure - III**Standards for Treatment and Disposal of "RED" Category (Autoclavable) Bio-Medical Waste
Standards for Waste Autoclave:**

The autoclave should be dedicated for the purposes of disinfecting and treating bio-medical waste.

1. When operating a vacuum autoclave, medical waste shall be subjected to a minimum of three pre-vacuum pulse to purge the autoclave of all air. The waste shall be subjected to the following.
 - i. A temperature of not less than 121° C and a pressure of 15 psi for an autoclave residence time of not less than 45 minutes
2. Medical waste shall not be considered properly treated unless the time, temperature and pressure indicators indicate that the required time, temperature and pressure were reached during the autoclave process. If for any reasons, time temperature or pressure indicates that the required temperature, pressure or residence time was not reached, the entire load of medical waste must be autoclaved again until the proper temperature, pressure and residence time were achieved.
3. Recording of operational parameters: - Each autoclave shall have graphic or computer recording devices which will automatically and continuously monitor and record dates, time of day, load identification number and operating parameters throughout the entire length of the autoclave cycle.
4. Validation test: Spore Test: - The autoclave should completely and consistently kill the approved biological indicator at the maximum design capacity of each autoclave unit. Biological indicator for autoclave shall be *Geobacillus stearothermophilus* spores using vials or spore strips, with at least 1×10^6 spores per milliliter. Under no circumstances will an autoclave have minimum operating parameters less than a residence time of 30 minutes, a temperature less than 121° C or a pressure, less than 15 psi. Test should be conducted at least once in every week & record in this regard shall be maintained.
5. Routine Test: A chemical indicator strip/tape that changes color when a certain temperature is reached can be used to verify that a specific temperature has been achieved. It may be necessary to use more than one strip over the waste package at different location to ensure that the inner content of the package has been adequately autoclaved. Test should be conducted during autoclaving of each batch & record in this regard shall be maintained.

BMW Collection and Transportation

1. You shall use following dedicated, GPS enabled vehicles having separate compartments for storage as per colour coding, for collection & transportation of BMW. You shall provide login details of Vehicle Tracking system to the respective SRO, MPCB. Vehicle tracking data shall be stored in archive data for minimum period of 3 months.
2. Use of unauthorized vehicles other than mentioned below shall attract penal action. You shall obtain amendment to Authorization for any new addition or Deletion of the vehicles during the period of this CCA.

Sr. No.	Vehicle No.	Make & Model	Capacity (MT)	VTS (ID/IMEI)	Barcode (Yes/No)
1	MH27-BX 2782	TATA (207 RX)	1.25	355172103508071	Yes
2	MH27-BX-0964	MAHINDRA (BOLLERO PICKUP FB)	1.25	356218600432866	Yes
3	MH27-BX 2765	TATA (207 RX)	1.25	355172103851570	Yes
4	MH27-BW-3273	ATUL (SHAKTI)	0.43	355172101839452	Yes
5	MH27-BW-3270	ATUL (SHAKTI)	0.43	355172101839858	Yes
6	MH27-BW-3274	ATUL (SHAKTI)	0.43	355172101309225	Yes
7	MH27-BW-3269	ATUL (SHAKTI)	0.43	356218601668567	Yes
8	MH27-BX 2908	TATA (ACE GOLD)	0.70	355172104722895	Yes
9	MH27-BX 5441	TATA (INTRA V 10)	0.79	355172104762925	Yes
10	MH27-BX 5841	TATA (INTRA V 10)	0.79	358735073324948	Yes
11	MH27-BX -7743	TATA (INTRA V 10)	1.49	355172101073359	Yes
12	MH27-BW-6730	BAJAJ (MAXIMA)	0.47	355172108228063	Yes
13	MH27-BW-6718	BAJAJ (MAXIMA)	0.47	355172108167782	Yes
14	MH27-BW-5517	PIAGGO (APE)	0.59	355172104014905	Yes
15	MH27-BW-5679	BAJAJ (MAXIMA)	0.47	356218600437691	Yes
16	MH27-AC-7390	TATA (ACE)	0.70	355172103020366	Yes
17	MH27-BW-5526	BAJAJ (MAXIMA)	0.47	862010228004673	Yes
18	MH27-BX-5478	MAHINDRA (JEETO PLUS)	0.67	356218600437584	Yes
19	MH27-BW-5584	BAJAJ (MAXIMA)	0.47	356218601654682	Yes
20	MH29- T-4185	TATA (ACE)	0.70	867440064227002	Yes

3. Body of the Vehicles used for BMW Transportation must be painted from outside with coloured symbol of BIOHAZARD and CYTOTOXIC as shown below, Label shall be NONWASHABLE and be prominently visible on both side of the vehicle body.



4. Name of CTF, Emergency Contact details and warning for safe handling during accident/spillage must be prominently mentioned on both sides of the vehicle must be mentioned on vehicle and must prominently visible.
5. Driver must have valid Driving license and trained to handle emergency.



SCHEDULE-I**Authorization for Management of Bio-Medical Waste (Category and Quantity)**

The authorization is granted for Collection, Transportation, Treatment and disposal of BioMedical Waste (BMW) in waste categories and quantities listed here in below:

Sr. No	Category	Type of Waste	Quantity not to exceed (Kg/Month)	Segregation Colour coding	Treatment & Disposal
1	Yellow	a) Human Anatomical waste	67000.00	Yellow coloured non- chlorinated plastic bags.	Incineration of Pretreated sterilized waste as per National AIDS Control Organisation or World Health Organization guidelines.
		b) Animal Anatomical Waste	3000.00		
		c) Soiled Waste	20000.00		
		d) Expired or Discarded Medicines	10000.00		
		e) Chemical Waste	5000.00		
		f) Chemical Liquid Waste	0.00	Separate collection system leading to effluent treatment system.	
		g) Discarded linen, mattresses, beddings contaminated with blood or body fluid.	15000.00	Yellow coloured non - chlorinated plastic bags or suitable packing material.	
		h) Microbiology Biotechnology and other clinical laboratory waste	10000.00	Autoclave safe plastic bags or containers.	
2	Red	Contaminated waste (Recyclable)	15000.00	Red coloured non chlorinated plastic bags or containers.	Sterilized plastic Biomedical waste shall be sent to MPCB authorized BMW plastic recycler.
3	White (Translucent)	Waste sharps including Metals	8000.00	Puncture proof, Leak proof, tamper proof container.	Disinfected and mutilated sharps to be sent to MPCB authorized metal recycler.
4	Blue	a) Glassware	7500.00	Puncture proof, Leak proof with Blue coloured marking.	Autoclaved or Chemically treated disinfected Glass/Metal waste to be sent to MPCB authorized recycler.
		b) Metallic body implants	200.00		

SCHEDULE-II**Responsibilities of CBWTF**

1. You shall upgrade /Operate Common BMW Treatment Facility, in accordance with BMW Management Rules, 2016 as amended 2018 and CPCB guidelines issued time to time.
2. You shall ensure that all Health Care Establishments and Institutions generating BMW in your jurisdiction shall obtain membership of the Common Facility and CCA from MPCB and each HCE authorised shall hand over the waste to the Facility. Also ensure that records of the members are maintained properly.
3. You shall establish and implement bar code for waste collections and global positioning system enabled for vehicle tracking of bio-medical waste transport vehicle
4. You shall ensure Receipt, Treatment and Disposal of only segregated Bio-Medical Waste in colour coded bags from the HCEs within 48 hours from the generation.
5. You shall Supply non-chlorinated plastic coloured bags to the occupier as per mutual agreement
6. You shall ensure mandatory colour coded bins are used for source segregation of BMW by the HCEs and Institutions generating BMW.
7. You shall fix the charges for providing services to HCEs in consultation with local Medical Association. Any dispute regarding charges shall be resolved at District Advisory Committee under the Chairmanship of District Collector
8. The treated Plastic / Metal Waste shall be handed over to the Recycler authorized by MPCB for recycling of treated Bio Medical Waste, record shall be maintained.
9. You shall provide training to all workers involved in handling of bio-medical waste at the time of induction and at least once a year thereafter and maintain record of effectiveness thereof.
10. You shall undertake appropriate medical examination at the time of induction and at least once in a year and immunize all workers involved in handling of bio medical waste for protection against diseases, including Hepatitis B and Tetanus, that are likely to be transmitted while handling bio medical waste and maintain the records for the same.
11. You shall provide PPE as per norms of Factory Act 1948 and ensure use of personal protective Equipment such as Heavy Duty Gloves (Workman's Gloves), Gum Boots or safety shoes for waste collectors, Face mask, Head Cap, Splash Proof Gowns or aprons etc.
12. You shall develop your own website. The website should be uploaded on periodically basis with all the information relating to Bio-Medical waste management including this CCA and other permission and report, as directed time to time.
13. You shall maintain a log book for each of its treatment equipment according to weight of batch; categories of waste treated; time, date and duration of treatment cycle and total hours of operation and daily fuel/energy consumption.
14. You shall maintain all record for operation of incineration, autoclaving, shredding, hazardous Waste disposed and recyclable disposed for a period of five years and produce whenever asked by MPCB authorities.
15. The owner and operator of a common bio medical waste treatment facility both shall be liable for all the damages caused to the environment or the public due to improper management of bio-medical wastes.
16. You shall ensure submission of Annual Report of BMW for the period Jan to Dec, including category and quantity of BMW collected and Disposed at Facility in Form IV for preceding year before 30th June of every year to the Sub-Regional Office, MPCB, and uploading the same to MPCB website(<https://www.mpcb.gov.in/>).

SCHEDULE-III**Bank Guarantees**

1. Bank Guarantee imposed to ensure timely compliance, to be observed by operator.

Sr.No	Activity / Condition to be Complied	Compliance Timeline (Months)	Bank Guarantee Amount
1A	Operation and Maintenance		
1	To Handle Segregated BMW as per Schedule I of BMW Rules,2016.	Continuous	100,000.00
2	Operation and Maintenance of STP/ETP to achieve prescribed discharge standards	Continuous	100,000.00
3	To achieve temperature in primary & Secondary Chamber of Incinerator continuously as per BMW Rules,2016.	Continuous	100,000.00
4	To conduct and meet sterilization validation test and temperature test for autoclave as per Annexure-III	Continuous	50,000.00
5	To maintain the connectivity of OCEMS to MPCB/CPCB server	Continuous	200,000.00
6	Towards Operation and Maintenance of APCD to achieve prescribed stack emissions standards as per Annexure-II of this consent.	Continuous	100,000.00
7	To display Vehicle tracking on CTF website in public domain and make available to MPCB based on log in credentials and implementation of barcode system	Continuous	100,000.00
1B	Records		
1	To maintain records of recyclable waste handed over to MPCB/ CPCB recycler authorized to handle treated BMW and hazardous waste disposed at CHWTSDF	Continuous	25,000.00
2	To Maintain records of BMW managed and submit Annual Report for preceding calendar year in Form -IV before 30th June every year to MPCB	Continuous	25,000.00
3	To impart training to HCEs of your jurisdiction and maintain record of training	Continuous	100,000.00
Total			9,00,000.00

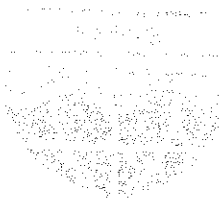
Note: You shall extend the existing submitted Bank Guarantee for the Activity / Condition to be Complied mentioned in the above table valid upto the validity of this CCA + 4 months additional. Submit a fresh Bank Guarantee for the newly added Activity / Condition to be Complied mentioned in the above table valid upto the validity of this CCA + 4 months additional.

SCHEDULE-IV**General Conditions****The following general conditions shall apply:-**

1. You shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
2. Whenever due to any accident or other unforeseen act or event, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith reported to Board, concerned Police Station, Executive Engineer MIDC and Local Body. In case of failure of pollution control equipment's, the process connected to it shall be stopped.
3. You shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control operation to abide by terms and conditions of this consent.
4. You shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 15 of the Environment (Protection) (Second Amendment) Rules, 1992.
5. You shall comply with the Hazardous Waste (M, H & TM) Rules, 2016 and submit the Annual Returns as per Rule 20(2) of Hazardous Waste (M, H & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year to Regional Office, Amravati.
6. You shall engage qualified staff/personnel/agency to see the day to day compliance of consent & authorization condition towards Environment Protection.
7. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the Terminal manholes. No effluent shall find its way other than in designed and provided collection system.
8. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the HCE.
9. You shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
10. You should not cause any nuisance in surrounding area. You shall maintain good housekeeping.
11. You shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted.
12. The non-hazardous solid waste arising in the HCE premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
13. You shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification Dated. 16/11/2009 as amended.

14. You shall submit an official e-mail address and any change will be duly informed to the MPCB.
15. You shall observe provisions of E-waste (Management) Rules 2016 & as amended time to time and Batteries (Management and Handling) Amendment Rules, 2010.
16. An inspection book shall be opened and made available to the Board's officers during their visit to the HCE.
17. In case you use/ handle/ generate the cytotoxic waste you shall strictly adhere to the standards/ SOPs applicable and waste shall be labelled specifically as "Cytotoxic Waste" with symbol on waste containers/ bags and shall handover to BMW CTFs.
18. You shall obtain required permissions from competent authority for radio active material user/ handling/ disposal of waste before commencement of such activity.
19. The Energy source for lighting purpose shall preferably be LED based.
20. You shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
21. You shall provide personal protection equipment as per norms of Factory Act 1948
22. You are responsible to submit application for renewal of Combined Consent & Biomedical Waste authorization before 60 days of expiry.

This certificate is digitally & electronically signed.



GESS

Annexure-36

प्रति

माननिय प्रादेशिक अधिकारी
महाराष्ट्र प्रदूषण नियंत्रण मंडळ
प्रादेशिक कार्यालय अमरावती

विषय :- आमचे प्रकल्पाचे Environment Clearance (EC) बाबतचे
लिखित स्पष्टीकरणातील उर्वरित उल्लेख

संदर्भ :- १) आपले कार्यालयाचा दिनांक ८ जाने. २०२५ चा ई मेल
२) आमचे द्वारे आपले समक्ष सादर करण्यात आलेले
दि.१५/०१/२०२५ चे विषयांशीत लिखित स्पष्टीकरण

माननिय महोदय

उपरोक्त विषयानुसार आपणास नम्रपणे लक्षात आणून देण्यात येत आहे की
संदर्भ क्रमांक २ अन्वये आमचे द्वारे देण्यात आलेल्या लिखित स्पष्टीकरणात अनायधानाने खालील
मुद्दयाचे विश्लेषण करणे बाकी राहिलेले होते करीता आपणास स्पष्ट करण्यात येत आहे की
साल २००३ मध्ये आमचे प्रकल्पाची स्थापना करण्यात आली प्रकल्प कार्यान्वीत करते वेळी आमचे
प्रकल्पात १०० kg कपैसीटी क्षमता असलेले इन्सिनेटर कार्यरत होते त्या बाबत संबंधित कंपनी
कडून इन्सिनेटर खरेदी केल्याच्या देयकाची छायाप्रत तसेच स्थापीत आणि योग्य रितीने कार्यन्वीत
झाल्या बाबतचा अहवाला (Installation Report) ची छायाप्रत या पत्रा सोबत पाठविण्यात येत
आहे या अनुशंगाने आपणास स्पष्ट करण्यात येत आहे की १ मार्च २००३ ते ३१ डिसेंबर २००३ पर्यंत
आपले समक्ष आमचे प्रकल्पाचा जो वार्षिक अहवाल (Annual Report) सादर करण्यात आला
या वार्षिक अहवाला मध्ये आमचे

प्रकल्पातील इन्सिनेटर ची कपैसीटी १०० kg असल्याचे स्पष्ट नमूद आहे
सादर ची छायाप्रत या पत्रा सोबत जोडून पाठविण्यात येत आहे

करीता सादर बाबत नोंद घेण्यात यावी नम्र विनंती धन्यवाद for Global Eco Save Systems

ग्लोबल इको सेव सिस्टम अमरावती

संलग्नीत :- १ इन्सिनेटर खरेदी च्या देयकाची छायाप्रत
२ Installation Report ची छायाप्रत
३ महाराष्ट्र प्रदूषण नियंत्रण मंडळास सादर करण्यात आलेला
साल २००३ च्या Annual Report ची छायाप्रत

पत्र प्राप्त झाले
स्वाक्षरी :-
दिनांक :- २१/०१/२०२५
प्रा.का.म.प्र.नि. मंडळ, अमरावती.

Global Eco Save Systems

To,
Hon'ble Regional Officer,
Maharashtra Pollution Control Board,
Regional Office, Amravati.

Sub:- Remaining explanation regarding Environment Clearance w.r.t. our project.

Ref: – 1. Your office e-mail dtd. 8th Jan. 2025.
2. The explanation submitted vide dtd. 15/01/2025 in your presence.

Hon'ble Sir,

As per above subject it is humbly brought to your notice that in the written explanation given by us under Reference No. 2, the following issue was inadvertently left to be analyzed, it is to clarify that in the year 2003, our project has established. The photocopy of the payment receipt regarding the purchase of the incinerator from the company concerned and also a photocopy of the installation report regarding the installation and proper functioning of the incinerator with a capacity of 100 Kg at the time of project implementation is enclosed. Pursuant to this letter being sent, it is explained to you that the Annual Report of our project for the period 1st March 2003 to 31st December 2003 is being submitted to you. In this annual report it is clearly stated that the capacity of incinerator in our project is 100 Kg.

Thank you for your humble request to take note of this matter.

Global Eco Save System Amravati

Enclosed:- 1. Photocopy of bill with respect to purchase of incinerator.
2. Photocopy of Installation Report.
3. Photocopy of Annual Report 2003 submitted to Maharashtra Pollution Control Board.

ANNUAL REPORT
1st March 2003 To 31st Dec 2003

1] Particulars Of The Applicant :-

**A] Name Of The Authorised Person
(Occupier/Operator)**

: Global Eco Save Systems

B] Name Of The Institution

**: Global Eco Save Systems
Address :- Durgapur Road,
Badnera.
Tel No.: (0721) 2580818 ,**

**2] Categories Of Waste Generated And
Quantify On A Monthly Average Basis**

**: Incinerable Waste
: 2700 Kg/ Month (Average)
Category 1 : 75 Kg.
Category 6 : 10 Kg.
Category 5 : 1-2 Kg**

**Autocalavable Waste
: 4200 Kg/ Month
Category 4 : 25-30 Kg
Category 6 = 80-100 Kg
Category 7 : 15-20 Kg.**

3] Brief Details Of Treatment Facility

4] Category Quantily Of Waste Treated

- Attached

- Incinerable Waste : 2700 Kg/ Month (Average)

Category 1 : 75 Kg.

Category 6 : 10 Kg.

Category 5 : 1-2 Kg

Autocalavable Waste : 4200 Kg/Month

Category 4 : 25-30 Kg

Category 6 = 80-100 Kg

Category 7 : 15-20 Kg.

5] Mode Of Treatment With Details

1] Double Chambered incinerator of Capacity of 100 kg per hour.

2] Full automatic controlled Autoclave of Capacity of 100 ltrs per cycle.

3] Industrial shredder for final mutilation of treated waste, of capacity of 50 kg per hour.

6] Any Other Information

: Nil

7] Certified That The Above Report Is For The Period From

1st March 2003 To 31st Dec 2003

DATE _____

SIGNATURE S.P.H.

PLACE _____

DESIGNATION _____

Annexure - V

40

MAHARASHTRA POLLUTION CONTROL BOARD

☎ : 4010437/4020781/4014701
Fax : 4023516/4024068



KALPATARU POINT, 3rd & 4th floor,
Sion Matunga Scheme Road No. 8,
Opp. Cine Planet Cinema, Near Sion Circle,
Sion (E), MUMBAI : 400 022.

Visit us on : <http://mpcb.mah.nic.in>

LETTER OF BIO-MEDICAL WASTE AUTHORISATION

[Authorisation for operating a facility for collection, Reception, storage, Transportation, treatment and Disposal of Bio-Medical Wastes]

- I. File number of authorisation and date of Issue
MPCB/RO-AMARAVATI/BMW-Auth-2 /2003/ Date 7/06/03
- II M/S Global Eco - save system, Amaravati is hereby granted an authorisation for handling biomedical waste on the premises situated at Netrajyot Hospital, Badnera road, Amaravati.
- III. This authorisation shall be in force for a period of ONE year (28th Feb 2004). An application shall be made by the occupier/operator for renewal 1 month before expiry of earlier authorisation.
- IV. This authorisation is issued subject to compliance of the conditions stated below and to such other conditions as may be specified in the Rules for the time being in force under the Environment (Protection) Act, 1986.

Terms and Conditions of authorisation

1. The authorised Person shall comply with the provisions of the Environment (Protection) Act, 1986, and the Rules made thereunder.
2. The authorisation shall be produced for inspection at the request of an officer authorised by the prescribed authority.
3. i) The authorised person shall not rent, lend or sell the biomedical waste or facility.
ii) The authorised person can transfer the BMW generated by the occupier to the "Transporter" or "Operator of Facility" authorised by MPCB under Bio-Medical Waste (Management and Handling) Rules, 1998 for collection, transportation, treatment and/or disposal of BMW generated.
4. Any unauthorised change in equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of this authorisation.
5. It is the duty of the authorised person to take prior permission of the prescribed authority to close down the facility.

P.T.O.

The authorisation is granted for generation, treatment and disposal of Bio-Medical Waste (BMW) in waste categories and quantities listed hereinbelow :

	Category No.	Description	Quantity
1	1	Human Anatomical Waste	146.0 Kg/day
2	2	Animal Waste	
3	6	Solid Waste	
4	3	Microbiology & Bacteriological Waste	175.0 Kg/day
5	4	Waste Sharp	52.0 Kg/day
6	5	Discarded Medicines and Cytotoxic Drugs.	
7	7	Solid Waste	0.2 M ³ /day
8	8	Liquid Waste.	
9	10	Chemicals Waste.	7.5 Kg/day
10	9	Incineration Ash.	

7. The liquid / solid waste, generated from the treatment activity (from laboratory and washing; cleaning; housekeeping and disinfecting activities) shall be treated suitably to conform to the standards prescribed in Schedule V of said Rules and the Environment (Protection) Act, 1986.
8. (i) BMW shall be treated and disposed of in accordance with Schedule I; and in compliance with the standards prescribed in Schedule V of said Rules.
- (ii) You, shall set up requisite BMW treatment facilities like incinerator, autoclave, microwave shredder & landfill at designated site, in accordance with the BMW Rules. Incinerator ash will be disposed at secured landfill.
9. (i) BMW shall not be mixed with other wastes or reused, recycled or sold in any form.
- (ii) You shall collect BMW segregated, into containers / bags at the point of generation in accordance with Schedule-II prior to storage, treatment and disposal. The containers shall be labelled according to Schedule III.
- (iii) While transporting container containing BMW from the premises where BMW is generated to waste treatment facility outside the generators premises, the container shall, apart from the Label prescribed in Schedule III, also carry information prescribed in Schedule IV and shall be transported by your self as per provisions of Motor Vehicles Act, 1985.
- (iv) Notwithstanding anything contained in the Motor Vehicles Act, 1988 or Rules thereunder, BMW shall be transported only in such vehicle as may be authorised for the purpose by the competent authority as specified by the Government.
- (v) No untreated BMW shall be kept stored beyond a period of 48 hours from generation.

You shall submit an Annual Report to the prescribed authority in Form-II by 31st January every year including information about the categories and quantities of BMW handled during the preceding year.

: 3 :

11. (i) You shall maintain records related to the generation, collection, reception, storage, transportation, treatment, disposal and/or any form of handling of BMW in accordance with these Rules and any guidelines issued.
- (ii) All records shall be subject to inspection and verification by the prescribed authority at any time.
12. When any accident occurs at any institution or facility or any other site where BMW is handled or during transportation of such waste, the authorised person shall report the accident in Form III to the prescribed authority forthwith.
13. The Occupier will obey all the lawful instructions issued by the Board Officers from time to time.

For and on behalf of the
Maharashtra Pollution Control Board,

H. Kantai
4/6/03
Member Secretary
and
Prescribed Authority

✓ To
M/s. Global Eco - save system,
Netrajyot Hospital, Badnera road,
Amaravati.

Copy to :

1] Regional Officer, MPCB, Amaravati/Sub Regional Officer, MPCB, Amaravati, for information and with instructions to monitor the necessary compliance of the conditions stipulated in the Letter of Authorisation.

2] Chief Accounts Officer, MPCB, Mumbai

Authorisation fee received vide -

	<u>D.D. No.</u>	<u>Date</u>
Rs. 17500/-	034212	30-10-2002
	034213	

Drawn on
The Akola Janata Commercial
Bank

Master file.

MAHARASHTRA POLLUTION CONTROL BOARD

☎ : 24020781/24010437

☎ : 24024068

Website :

<http://mpcb.mah.nic.in>

e-mail: mpcb@vsnl.net



KALPATARU POINT, 3rd & 4th floor,
Opp. Cineplanet, Near Sion Circle,
Sion (East), MUMBAI : 400 022

LETTER OF BIO-MEDICAL WASTE AUTHORIZATION

[Authorization for operating a facility for collection, reception, storage, transportation, treatment and disposal of Bio-Medical Wastes under Rule 7(5)]

I. File number of authorization and date of issue

MPCB/RO(HQ)/BMW-Amravati- 2) /2005

Date: 20/1/2005

- i. M/s. Global Eco-Save System, Amravati is hereby granted an authorization for operating a common biomedical waste treatment & disposal facility on BOOT (Built, Own, Operate & Transport) basis with Amravati, Municipal Corporation & Yavatmal Council. on the premises situated at 118, 1st Floor, Balaji Market Complex, Jawahar Road, Amravati- 444601.
- ii. This authorization shall be in force till 28th February, 2008. An application shall be made by the occupier/operator for renewal 3 months before expiry of earlier authorization.
- iii. This authorization is issued subject to compliance of the conditions stated below and to such other conditions as may be specified in the Rules for the time being in force under the Environment (Protection) Act, 1986.

Terms and Conditions of authorization

1. The authorised Person shall comply with the provisions of the Environment (Protection) Act, 1986, and the Rules made there under.
2. The authorization shall be produced for inspection at the request of an officer authorised by the prescribed authority.
3. i] The authorized person shall not rent, lend or sell the biomedical waste or facility.
ii] The authorised person can transfer the autoclaved and shredded BMW generated to the municipal corporation for disposal at municipal Solid Waste landfill site authorized by MPCB.
iii] The authorized person can transport the treated plastic waste to the plastic recyclers consented by MPCB.
4. It is the duty of the authorised person to take prior permission of the prescribed authority to close down the facility.

P.T.O.

5. You are authorized to treat the waste categories and quantities as per the treatment options given herein below:

Sr. No	Category No.	Description	Quantity (kg/m)	Treatment & disposal
1	1	Human anatomical waste	8280	Incineration
2	2	Animal waste		Incineration
3	6	Soiled waste		Incineration / autoclave + shredding
4	4	Waste sharps	620	Disinfection / mutilation
5	7	Solid waste	100	Autoclave / shredding
6	9	Incineration ash		Secured MSW land fill

6. The liquid / solid waste generated from the treatment activity (from laboratory and washing, cleaning, housekeeping and disinfecting activities) shall be treated suitably to conform to the standards prescribed in Schedule V of said Rules and the Environment (Protection) Act, 1986.
7. (i) BMW shall be treated and disposed of in accordance with Schedule I; and in compliance with the standards prescribed in Schedule V of said Rules.
- (ii) You shall setup requisite BMW treatment facilities like incinerator, autoclave/ Microwave, shredder etc., at the disposal side in accordance with the BMW rules. You shall disposed of the duly treated BMW and incineration ash in secured land fill site at your own premises / at MSW land fill site at Municipal Council authorized by MPCB and duly earmarked for disposal of treated BMW / at common H.W. treatment & disposal facility setup as per the Hazardous Waste (M & H) Rules, 1989 as amended and authorized by MPCB.
8. (i) BMW shall not be mixed with other wastes or reused, recycled or sold in any form.
- (ii) BMW shall be segregated into containers / bags at the point of generation in accordance with Schedule-II prior to storage, treatment and disposal. The containers shall be labeled according to Schedule III.
- (iii) If a container containing BMW is to be transported from the premises where BMW is generated to any waste treatment facility outside the premises, the container shall, apart from the Label prescribed in Schedule III, also carry information prescribed in Schedule IV and shall be transported by authorized Transporter only.
- (iv) Notwithstanding anything contained in the Motor Vehicles Act, 1988 or Rules thereunder, BMW shall be transported only in such vehicle as may be authorized for the purpose by the competent authority as specified by the Government.
- (v) No untreated BMW shall be kept stored beyond a period of 48 hours.

9. **Standards for waste autoclaving :**

The autoclave should be dedicated for the purposes of disinfecting and treating bio- medical waste,

- (I) When operating a gravity flow autoclave, medical waste shall be subjected to:
 - (i) a temperature of not less than 121 C° and pressure of 15 pounds per square inch (psi) for an autoclave residence time of not less than 60 minutes; or
 - (ii) a temperature of not less than 135 C° and a pressure of 31 psi for an autoclave residence time of not less than 45 minutes; or
 - (iii) a temperature of not less than 149 C° and a pressure of 52 psi for an autoclave residence time of not less than 30 minutes.

- (II) When operating a vacuum autoclave, medical waste shall be subjected to a minimum of one pre-vacuum pulse to purge the autoclave of all air. The waste shall be subjected to the following.
 - (i) a temperature of not less than 121 C° and a pressure of 15 psi for an autoclave residence time of not less than 45 minutes; or
 - (ii) a temperature of not less than 135 C° and a pressure of 31 psi for an autoclave residence time of not less than 30 minutes; or

- (III) Medical waste shall not be considered properly treated unless the time, temperature and pressure indicators indicate that the required time, temperature and pressure were reached during the autoclave process. If for any reasons, time temperature or pressure indicates that the required temperature, pressure or residence time was not reached, the entire load of medical waste must be autoclaved again until the proper temperature, pressure and residence time were achieved.

- (IV) *Recording of operational parameters.*- Each autoclave shall have graphic or computer recording devices which will automatically and continuously monitor and record dates, time of day, load identification number and operating parameters throughout the entire length of the autoclave cycle.

- (V) *Validation test: Spore testing.* - The autoclave should completely and consistently kill the approved biological indicator at the maximum design capacity of each autoclave unit. Biological indicator for autoclave shall be *Bacillus stearothermophilus* spores using vials or spore strips, with at least 1×10^4 spore per milliliter. Under no circumstances will an autoclave have minimum operating parameters less than a residence time of 30 minutes, regardless of temperature and pressure, a temperature less than 121 C° or a pressure, less than 15 psi.

- (VI) *Routine Test.*—A chemical indicator strip/tape that changes colour when a certain temperature is reached can be used to verify that a specific temperature, has been achieved. It may be necessary to use more than one strip over the waste package at different location to ensure that the inner content of the package has been adequately autoclaved.

10. The liquid / solid waste generated from the treatment activity (from laboratory activities, cleaning, disinfecting and disinfecting activities) shall be treated suitably to conform to the standards prescribed in Schedule V of said Rules and the Environment (Protection) Act, 1986.

10.1 Standards for LIQUID waste :

The effluent generated from the hospital should conform to the following limits

PARAMETERS	PERMISSIBLE LIMITED
PH	6.5-9.0
Suspended solids	100 mg/l
Oil and grease	10 mg/l.
BOD	30 mg/l
COD	250 mg/l
Bio-assay test	90% survival of fish after 96 hours in 100% effluent

These limits are applicable to those hospitals which are either connected with sewers without terminal sewage treatment plant or not connected to public sewers. For discharge into public sewers with terminal facilities, the general standards as notified under the Environment (Protection) Act, 1986 shall be applicable.

10.2 CONDITIONS UNDER AIR ACT :-

The incinerator should meet the following operating and emission standards:
Standards for emissions of air Pollutants

Operating Standards

- Combustion efficiency (CE) shall be at least 99.00%.
- The Combustion efficiency is computed as follows:

$$C.E. = \frac{\%CO_2}{\%CO_2 + \%CO} \times 100$$
- The temperature of the primary chamber shall be 800 + 50 deg. C°.
- The secondary chamber gas residence time shall be at least 1 (one) second at 1050 + 50C° with minimum 3% Oxygen in the stack gas.

	Parameters	Conc. Mg/Nm3at (12%CO2 correction)
1	Particulate matter	150
2	Nitrogen Oxides	450
3	HCL	50

- Minimum stack height shall be 30 meters above the ground
- Volatile organic compounds in the ash shall not be more than 0.01%

Note

- Suitably designed pollution control devices should be installed/retrofitted to ensure that the waste incinerator complies with the above emission limits, if necessary.
- Waste to be incinerated shall not be chemically treated with any chlorinated disinfectants.
- Chlorinated plastics shall not be incinerated.
- Toxic metals in incinerator ash shall be limited within the regulatory quantities as defined under the Hazardous Waste (Management and Handling Rules.) 1989.
- Only low sulphur fuel like L.D.O./L.S.H.S./Diesel shall be used as fuel in the incinerator.
- The occupier shall comply with above operating and emission standards during the validity period of this Authorization. In case of failure your authorization may be revoked.

- 10.3 The Applicant shall install—numbers of diesel generating sets (DG Sets), as required to continuously keep the unit in operation. The D.G.Sets shall be equipped with comprehensive control system as is warranted with reference to generations of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:-

1	SPM/ TPM	Not to Exceed	150	mg/Nm ³
2	SO ₂	Not to Exceed	50	PPM
3	Nox	Not to Exceed	60	PPM

- 10.3.1 The Applicant shall erect the Chimney (s) of the following specifications

No	Chimney attached to	Height above roof level shall be
1	D.G.set	H + 2 KVA

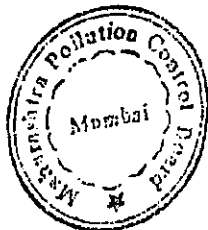
- 10.3.2 The Applicant shall provide ports in the chimney and facilities such as ladder, platform etc for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's staff. The chimneys shall be numbered as S-1, S-2 etc and these shall be painted/displayed to facilitate identification.

- 10.3.3 Conditions for DG Sets :-

1. Noise from DG Sets shall be controlled by providing acoustic enclosure or by treating the room acoustically.
2. Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/acoustic treatment of the room shall be designed for minimum 25 dB(A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB(A) shall also be provided. The measurement of insertion loss shall be done at different points at 0.5 meters from acoustic enclosure/room and then average.
3. The Applicant should make efforts to bring down noise level to DG Set., outside the premises, with ambient noise requirements by proper siting and control measures.
4. Installation of DG Set must be strictly in compliance recommendations of DG set manufacturer.
5. A proper routine and preventive maintenance procedure for Set shall be set and followed in consultation with the manufacturers, which would help to prevent noise levels of Sets from deteriorating with use.

6. The DG set shall be operated only in case of power failure applicant shall make arrangement for regular electrical power
 7. The Applicant shall not cause any nuisance in the surround area due to operation of DG sets
 8. In case of problems, the D.G. set shall not be operated un set back to satisfactory position.
11. (i) You shall submit an Annual Report to MPCB(HQ), MUMBAI in Form-II by 31st January every year including information about the categories and quantities of BMW handled during the preceding year.
- (ii) You shall maintain records related to the collection, reception, storage, transportation, treatment, disposal and / or any form of handling of BMW in accordance with these Rules and any guidelines issued.
- (iii) All records shall be subject to inspection and verification by the prescribed authority at any time.
12. M/s. Global Eco-Save System, 118, 1st Floor, Balaji Market Complex, Jawahar Road, Amravati - 444601. Shall collect & treat the BMW from the Municipal Council area and any other area mutually agreeable to Municipal Corporation and M/s. Global Eco-Save System, Dist - Amravati on obtaining NOC of concern local body for collection of BMW.
13. The authorized person shall report the accident, if any during handling, storage, transportation, treatment of BMW in Form III to the prescribed authority forthwith.
14. Any unauthorized change in the equipment or working conditions as mentioned in the application / Authorization by the person authorized shall constitute a breach of this authorization.
15. The Occupier will obey all the lawful instructions issued by the Board Officers from time to time.

For and on behalf of the
Maharashtra Pollution Control Board,



D.B. Boralkar
(D.B. Boralkar)
Member Secretary
and
Prescribed Authority

✓ To,
M/s. M/s. Global Eco-Save System,
118, 1st Floor, Balaji Market Complex,
Jawahar Road, Amravati - 444601.

Copy to :

- 1] Regional Officer-Amravati/Sub Regional Officer - Akola, for information and with instructions to monitor the necessary compliance of the conditions stipulated in the Letter of Authorization .
- 2] Chief Accounts Officer, MPCB, Mumbai

Authorization fee received vide -

	<u>D.D. NO</u>	<u>DATE</u>	<u>DRAWN ON</u>
Rs.17,500/-	038259	14.01.2004	Akola Urban Co-up Bank
Rs.17,500/-	261697	21.02.2005	Akola Urban Co-up Bank
Rs.35,000/-	322811	29.03.2005 b	Akola Urban Co-up Bank

3] Master File

DESIGNER PRODUCTS

Flat 106, Vijayaraghava Residency, Chandanagar, Hyderabad-500050, Andhra Pradesh, India
 Email: kondapallia@gmail.com. Tel: +91 7702145960

18th August 2008

CERTIFICATE OF COMPLETION

Project Title : Installation, Testing, and Commissioning of a 200 kg/hr Incinerator
Location : Global Eco Save Systems, Survey No 238, Durgapur Road,
 Mouje, Badnera, dist.Amravati, Maharashtra
Date of Completion : 18th August 2008


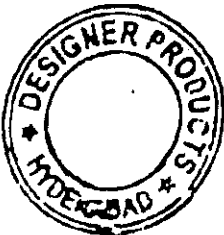
We hereby certify that the project involving the Design, Manufacturing, Installation, Testing, and commissioning of a 200 kg/hr Incinerator has been successfully completed on 18/08/2008. The project was executed in full compliance with the latest *Biomedical Waste Management Rules*, meeting all design, emission and operational requirements.

Scope of Completion:

- ✓ *Design, Manufacturing, Installation:* All the design drawings are submitted and manufacturing, installation at site is properly taken care under the supervision of plant manager.
- ✓ *Testing and Commissioning:* The incinerator was rigorously tested with log test before testing with actual waste. The biomedical waste is tested for 5 days at the rate of 200 kg/hr to ensure optimal performance, operational efficiency, and compliance with required standards.
- ✓ *Regulatory & Emission Compliance:* The system has been operated in accordance with the provisions of the Biomedical Waste Management Rules, 1998. Stack emissions and operational parameters have been validated with pollution control agency and the report have been submitted. All emissions fall within the prescribed regulatory limits.
- ✓ *Training Provided:* Extensive training sessions were conducted for the personnel responsible for operation and maintenance of the incinerator. The training has equipped them with the required technical skills and operational expertise to ensure the efficient functioning of the incinerator. The trained individuals are:
 Mr. Vijay Kapoor, Plant Manager
 Mr. Pramod, Operator

We extend our gratitude to all team members and client for their valuable contributions to the successful completion of this project.

For Designer Products,

Name: Kondapalli Anand
 Designation: CEO

Phone : 4010437/4020781
4045589/4037124/4035273
Fax : 24044532/4024068 /4023516



Kalpatri Point, 3rd & 4th floor,
Sion- Matunga Scheme Road No. 8,
Opp. Cine Planet Cinema,
Near Sion Circle, Sion (E),
Mumbai : 400 022

Visit us at : <http://mpcb.mah.gov.in>
Email : robmw@mpcb.gov.in

LETTER OF BIO-MEDICAL WASTE AUTHORIZATION

[Authorization for operating a facility for collection, reception, storage, transportation, treatment and disposal of Bio-Medical Wastes under Rule 7(4)]

I File number of authorization and date of issue

MPCB/JD(PAMS)/BMW-Amravati- 08 /2011

Date : 07/14/2011

- I. **M/s. Global Eco-Save System, Amravati** is hereby granted an authorization for operating a common biomedical waste treatment & disposal facility on BOOT (Built, Own, Operate & Transport) basis with Amravati, Municipal Corporation on the premises situated at **S.No.238, Durgapur Road, Badnera, Dist- Amravati.**
- II. This authorization shall be in force till **28th February, 2014**. An application shall be made by the occupier/operator for renewal 3 months before expiry of earlier authorization.
- III. This authorization is issued subject to compliance of the conditions stated below and to such other conditions as may be specified in the Rules for the time being in force under the Environment (Protection) Act, 1986.

Terms and Conditions of authorization

1. The authorised Person shall comply with the provisions of the Environment (Protection) Act, 1986, and the Rules made there under.
2. The authorization shall be produced for inspection at the request of an officer authorised by the prescribed authority.
3. i] The authorized person shall not rent, lend or sell the biomedical waste or facility.
ii] The authorised person can transfer the autoclaved and shredded BMW generated to the municipal corporation for disposal at municipal Solid Waste landfill site authorized by MPCB.
iii] The authorized person can transport the treated plastic waste to the plastic recyclers consented by MPCB.
4. It is the duty of the authorised person to take prior permission of the prescribed authority to close down the facility.

P.T.O.

5. You are authorized to treat the waste categories and quantities as per the treatment options given herein below:

Sr. No	Category No.	Description	Quantity (kg/m)	Treatment & disposal
1	1	Human anatomical waste	11000	Incineration
2	3	Microbiology & biotechnology waste	4000	Incineration / autoclave
3	4	Waste sharps	250	Disinfection (Chemical treatment)/autoclave/ microwaving and mutilation
4	6	Solid waste	18000	Incineration / autoclave + shredding
5	7	Solid waste	600	Disinfection (Chemical treatment)/autoclave/ microwaving and mutilation
6	9	Incineration ash	As per Actual	Send to CHWTSDF

6. The liquid / solid waste generated from the treatment activity (from laboratory and washing, cleaning, housekeeping and disinfecting activities) shall be treated suitably to conform to the standards prescribed in Schedule V of said Rules and the Environment (Protection) Act, 1986.
7. (i) BMW shall be treated and disposed of in accordance with Schedule I; and in compliance with the standards prescribed in Schedule V of said Rules.
- (ii) You shall setup requisite BMW treatment facilities like incinerator, autoclave/ Microwave, shredder etc., at the disposal side in accordance with the BMW rules. You shall disposed of the duly treated BMW and incineration ash in secured land fill site at your own premises / at MSW land fill site at Municipal Council authorized by MPCB and duly earmarked for disposal of treated BMW / at common H.W. treatment & disposal facility setup as per the Hazardous Waste (M, H and TM) Rules, 2008 and authorized by MPCB.
8. (i) BMW shall not be mixed with other wastes or reused, recycled or sold in any form.
- (ii) BMW shall be segregated into containers / bags at the point of generation in accordance with Schedule-II prior to storage, treatment and disposal. The containers shall be labeled according to Schedule III.
- (iii) If a container containing BMW is to be transported from the premises where BMW is generated to any waste treatment facility outside the premises, the container shall, apart from the Label prescribed in Schedule III, also carry information prescribed in Schedule IV and shall be transported by authorized Transporter only.
- (iv) Notwithstanding anything contained in the Motor Vehicles Act, 1988 or Rules thereunder, BMW shall be transported only in such vehicle as may be authorized for the purpose by the competent authority as specified by the Government.
- (v) No untreated BMW shall be kept stored beyond a period of 48 hours.
- (vi) Necessary protective gear for the waste handlers shall be provided by the facility operator.

9 Standards for waste autoclaving :

The autoclave should be dedicated for the purposes of disinfecting and treating bio-medical waste.

- (I) When operating a gravity flow autoclave, medical waste shall be subjected to
 - (i) a temperature of not less than 121 C° and pressure of 15 pounds per square inch (psi) for an autoclave residence time of not less than 60 minutes; or
 - (ii) a temperature of not less than 135 C° and a pressure of 31 psi for an autoclave residence time of not less than 45 minutes; or
 - (iii) a temperature of not less than 149 C° and a pressure of 52 psi for an autoclave residence time of not less than 30 minutes.
- (II) When operating a vacuum autoclave, medical waste shall be subjected to a minimum of one pre-vacuum pulse to purge the autoclave of all air. The waste shall be subjected to the following.
 - (i) a temperature of not less than 121 C° and a pressure of 15 psi for an autoclave residence time of not less than 45 minutes; or
 - (ii) a temperature of not less than 135 C° and a pressure of 31 psi for an autoclave residence time of not less than 30 minutes; or
- (III) Medical waste shall not be considered properly treated unless the time, temperature and pressure indicators indicate that the required time, temperature and pressure were reached during the autoclave process. If for any reasons, time temperature or pressure indicates that the required temperature, pressure or residence time was not reached, the entire load of medical waste must be autoclaved again until the proper temperature, pressure and residence time were achieved.
- (IV) *Recording of operational parameters*, - Each autoclave shall have graphic or computer recording devices which will automatically and continuously monitor and record dates, time of day, load identification number and operating parameters throughout the entire length of the autoclave cycle.
- (V) *Validation test: Spore testing*. - The autoclave should completely and consistently kill the approved biological indicator at the maximum design capacity of each autoclave unit. Biological indicator for autoclave shall be *Bacillus stearothermophilus* spores using vials or spore strips, with at least 1×10^4 spore per milliliter. Under no circumstances will an autoclave have minimum operating parameters less than a residence time of 30 minutes, regardless of temperature and pressure, a temperature less than 121 C° or a pressure, less than 15 psi.
- (VI) *Routine Test*.—A chemical indicator strip/tape that changes colors when a certain temperature is reached can be used to verify that a specific temperature has been achieved. It may be necessary to use more than one strip over the waste package at different location to ensure that the inner content of the package has been adequately autoclaved.

10. The liquid / solid waste generated from the treatment activity (from laboratory and washing, cleaning, housekeeping and disinfecting activities) shall be treated suitably to conform to the standards prescribed in Schedule V of said Rules and the Environment (Protection) Act, 1986.

10.1 Standards for LIQUID waste :

The effluent generated from the facility should conform to the following limits :

PARAMETERS	PERMISSIBLE LIMIT
PH	6.5-9.0
Suspended solids	100 mg/l
Oil and grease	10 mg/l.
BOD	30 mg/l
COD	250 mg/l
Bio-assay test	90% survival of fish after 96 hours in 100% effluent

The treated effluent shall be reused in process of cooling or used for plantation purpose. There shall not be any discharge outside facility premises. In case, public sewers with terminal facilities are available, the treated effluent can be discharge into public sewer, with necessary permission from the concerned local body for disposal purpose only.

10.2 CONDITIONS UNDER AIR ACT :-

The incinerator should meet the following operating and emission standards:
Standards for emissions of air pollutants

Operating Standards

1. Combustion efficiency (CE) shall be at least 99.00%.
2. The Combustion efficiency is computed as follows;

$$C.E. = \frac{\%CO_2}{\%CO_2 + \%CO} \times 100$$

3. The temperature of the primary chamber shall be 800 + 50 deg. C°.
4. The secondary chamber gas residence time shall be at least 1 (one) second at 1050 + 50C° with minimum 3% Oxygen in the stack gas.

	Parameters	Conc.Mg/Nm3at (12%CO2 correction)
1	Particulate matter	150
2	Nitrogen Oxides	450
3	HCL	50

4. Minimum stack height shall be 30 meters above the ground
5. Volatile organic compounds in the ash shall not be more than 0.01%

: 5:

Note

- Suitably designed pollution control devices should be installed/retrofitted with the incinerator to achieve the above emission limits, if necessary.
- Wastes to be incinerated shall not be chemically treated with any chlorinated disinfectants.
- Chlorinated plastics shall not be incinerated.
- Toxic metals in incineration ash shall be limited within the regulatory quantities as defined under the Hazardous Waste (Management and Handling Rules,) 1989.
- Only low sulphur fuel like L.D.O./L.S.H.S./Diesel shall be used as fuel in the incinerator.
- The occupier shall comply with above operating and emission standards during the validity period of this Authorization. In case of failure your authorization may be cancelled.

10.3 The Applicant shall install—numbers of diesel generating sets (DG Sets), as required to continuously keep the unit in operation. The D.G.Sets shall be equipped with comprehensive control system as is warranted with reference to generations of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:-

1	SPM/ TPM	Not to Exceed	150	mg/Nm ³
2	SO ₂	Not to Exceed	50	PPM
3	Nox	Not to Exceed	60	PPM

10.3.1 The Applicant shall erect the Chimney (s) of the following specifications

No	Chimney attached to	Height above roof level shall be
1	D.G.set	H + 2 KVA

10.3.2 The Applicant shall provide ports in the chimney and facilities such as ladder, platform etc for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's staff. The chimneys shall be numbered as S-1, S-2 etc and these shall be painted/displayed to facilitate identification.

10.3.3 Conditions for DG Sets :-

1. Noise from DG Sets shall be controlled by providing acoustic enclosure or by treating the room acoustically.

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701

Fax: 24024068 /24023515

Website: <http://mpcb.gov.in>

E-mail: mpcb@vsnl.net



Kalpataru Point, 2nd - 4th Floor,
Opp. Cine Planet Cinema,
Near Sion Circle, Sion (E)
Mumbai - 400 022

Red/LSI

Consent No: Format 1.0/BO/PSO/EIC-- /CC-4060

Date: 07/04/2015

To

1) The Municipal Commissioner,
Amravati Municipal Corporation,
Amravati

(Owner of facility)

2) M/s. Global Eco Save Systems,
S.No. 238, Dugapur Road,
Badnera, Dist. Amravati
(email: globaleco12@rediffmail.com)

(Operator of facility)

Subject: Combined Consent to Operate of CBMWTSDF under the provisions of Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981 and Bio-Medical Waste (Management and Handling) Rules, 1998, respectively.

- Ref : 1. Your Application for Consent to Operate vide FTS no. 140415ft0140, received on 17.05.2014
2. Your Application for BMW authorization vide FTS no. 140415ft0138, received on 17.04.2014
3. Previous BMW authorization no. MPCB/JD(PAMS)/BMW/Amravati-08, dated 07.10.2011 valid upto 28.02.2014
4. This office email dated -07.06.2014 & 20.06.2014
5. Minutes of 19th CC meeting held on 12.12.2014
6. Letter received from Global Eco Save System, Amravati dated- 11.02.2015 received on 18.02.2015

Combined Consent to Operate :

After examining the proposal the Maharashtra Pollution Control Board hereby grant Combined Consent and BMW authorization to operate CBMWTSDF under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, Bio-Medical Waste (Management and Handling) Rules, 1998, Environment (Protection) Act, 1986, and Authorization under Rule 5 of the Hazardous Wastes (Management, Handling & Transboundary Movement) Rules 2008 respectively, subject to following terms and conditions and as detailed in the Schedule I, II, III & IV annexed to this order:

- 1) The Municipal Commissioner, Municipal Corporation Ahmednagar, (Owner of the Facility) and
- 2) M/s. Global Eco Save Systems, (Operator of the Facility) to Operate the facility at - S. No. 238, Dugapur Road, Badnera, Dist. Amravati, under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974,
1. The Combined consent to operate and BMW authorization is granted for a period from 04.06.2012 and 31.12.2016

M/s. Global Eco Save Systems, Amravati- SRO-Amravati- I/A/O/O/48241000

Page 1 of 14

2. The estimated capital investment of the Health Care Establishment (HCE) is Rs. 99.74 Cr. (As per C. A. Certificate submitted by the facility operator)
3. The specific functions and responsibility of Owner and Operator are summarized as under

Sr. No.	Name of Agency	Responsibility	Jurisdiction	Technology for treatment and disposal of BMW
1	The Municipal Commissioner, Municipal Corporation Amravati, (Owner of the facility)	Establishment of Common Facility for Management and Handling of Biomedical Waste as per BMW Rules 1998, as amended on its own, and / or by appointing agency for infrastructure development for collection, reception, transportation, storage, treatment and disposal and providing suitable site as per CPCB guidelines.	Amravati Municipal Corporation, area	Incineration- 200 Kg/hr., Autoclave- 50 ltr/cycle, Shredder- 50 kg/hr. Dedicated vehicles for collection and transportation of BMW. Facility shall comply with the provision mentioned in Schedule- I, II, III, IV and V of BMW (M & H) Rules 1998, as amended
2	M/s. Global Eco Save Systems, S.No. 238, Dugapur Road, Badnera, Dist. Amravati (Operator of the facility)	To operate the facility in compliance with CPCB guidelines on the land provided by Municipal Corporation Amravati	Amravati Municipal Corporation, Akola Municipal Corporation, Yavatmal, Khamgaon, Washim, Achalpur, Pusad and Anjangaon Surji Municipal Council	

Part A - Responsibility of Municipal Corporation Ahmednagar:

Terms and conditions to Set up and Operate Common Bio-Medical Waste Treatment and Disposal Facility by Commissioner, Municipal Corporation Ahmednagar at - S. No. 238, Dugapur Road, Badnera, Dist. Amravati.

- Municipal Authority shall ensure establishment and Operation of Common BMW Treatment Facility, which will comply and strictly abide with the condition stipulated in Schedule-I, II, III, IV & V of Bio-Medical Waste (M&H) Rules, 1998 as amended and CPCB, guidelines.
- Existing Plot Area of the facility is 2.0 acres sq. mtrs. and Built up Area is 10000 sq. mtrs. if built up area of the facility exceeds more than 20,000 sq. mtrs. the Proponent shall comply EIA Notification 14.09.2006 or as amended.
- Municipal Authority shall provide suitable land to establish / upgrade the existing CBMWTSDF in compliance with CPCB Guidelines and BMW Rules.

- i. Municipal Authority shall ensure that all Health Care Establishments and Institution generating BMW in their jurisdiction shall obtain membership of the Common Facility and shall hand over the waste to the Facility.
- ii. Municipal Authority shall ensure mandatory color coded bins are used for segregation of BMW by the HCEs and Institutions generating BMW.
- iii. Municipal Authority shall fix the charges for providing services to HCEs in consultation with Medical Association and the Facility Operator.
- iv. Municipal Authority shall ensure that the Facility Operator shall set up / upgrade the existing facility within given time frame in compliance with CPCB guidelines and BMW Rules.
- v. Municipal Authority shall ensure submission of Annual Report of BMW by Facility Operator including category and quantity of BMW collected and treated at Facility before 31st January of preceding year to the Regional Office, MPCB, Amravati.
- vi. Municipal Authority is not permitted to cancel the agreement of the Facility Operator without prior approval and C to O.
- vii. Municipal Authority shall give advance information to the Board about addition, termination or change of Facility infrastructure and Operator and shall get Combined Consent and Authorization (CCA) amended prior the commencement.

Part B - Responsibility of the Facility Operator :

Terms and Conditions to operate Common Bio-Medical Waste Treatment and Disposal Facility by M/s. Global Eco Save Systems, (Operator of the Facility) to Operate the facility at S. No. 238, Dugapur Road, Badnera, Dist. Amravati.

- i. Operator is responsible for setting up / upgradation of the existing facility in compliance with CPCB guidelines and BMW Rules in the plot allotted by Amravati in Total Plot Area 2.0 acres and Built up Area 585.5 sq. mtrs.
- ii. Operator shall ensure that all the HCEs and Institutions generating BMW shall become the member of the said facility and maintain upto-date records of members.
- iii. Operator shall ensure receipt of only segregated BMW in colour coded bags from the HCEs within 48 hours from the generation.
- iv. Operator shall ensure collection, transportation and disposal of BMW from Municipal Corporation Ahmednagar area and allotted jurisdiction only through dedicated BMW transport Vehicle No. MH-27-X-1680, MH-27-X-1780, MH-27-X-1837, MH-27-X-1934, MH-27-X-2477, MH-27-X-3453, MH-27-P-374, MH-29-P-9041, MH-27-C-7426, MH-27-P-461, MH-27-P-1286, MH-27-P-1445, MH-30-L-2615 and MH-30-L-1910 complying to BMW (M&H) Rules and Transport guidelines and shall provide GPS tracking system for all vehicles.
- v. Operator shall ensure use of personal protectives by waste handlers. Every person engaged in BMW management shall be provided with proper immunisation and records shall be maintained.
- vi. Facility Operator shall comply and strictly abide with the conditions stipulated in I, II, III, IV & V of BMW (M&H) Rules, 1998 as amended.
- vii. The treated Plastic / Metal Waste shall be handed over to the MPCB authorized person only and record shall be maintained.

- viii. Operator shall dispose of incineration ash and ETP sludge at CHWTSDF, Butibori.
- ix. Operator shall collect the BMW only from Municipal Corporation Amravati area Akola Municipal Corporation, Yavatmal, Khamgaon, Washim, Achalpur, Pusad and Anjangaon Surji Municipal Council area. The Operator shall collection, transport, treat and dispose of BMW from any other adjoining area agreeable to Municipal Council and this facility after obtaining NOC of concerned Local body for collection of BMW from their jurisdiction and shall not exceed their existing capacity of the facility for disposal of waste.
- x. Operator shall ensure that only segregated BMW is handed over by the member HCEs and Institutions. In case of failure by HCEs, he shall stop receiving unsegregated BMW and inform to the Local Body and MPCB accordingly.
- xi. Operator is responsible to ensure that all the HCEs and Institutions generating BMW shall become members of their facility.
- xii. Operator shall submit Bank Guarantee of Rs. 5.50 Lakhs towards compliance of condition mentioned at Schedule -III to Regional Office, Amravati within 30 days.
- xiii. Operator shall submit compliance of Bank Guarantee conditions every six months to Regional Officer, Amravati for verification purpose.
- xiv. Municipal Authority and Operator shall jointly responsible to submit application for renewal of Combined Consent & Biomedical Waste authorization before 120 days of expiry.
4. This consent is issued subject to conditions mentioned below :
- i) You shall collect outdated, discarded, unused Cytotoxic drugs generated in the Cancer centers, research and health care, operator of facility in the format prescribed by CPCB alongwith Annual Report to MPCB i.e. Form- II of BMW Rules with a copy to CPCB before 31st January every year to Regional Office, Amravati.
 - (ii) You shall collect and dispose off the Mercury Waste from HCE in environmentally sound manner including storage, spilled collection, transportation and disposal as per CPCB guidelines published by CPCB and hoisted on website www.cpcb.nic.in as detailed in document entitled "Environmentally Sound Management of Mercury Waste in Health Care Facilities". (Also available on MPCB website www.mpcb.gov.in)
5. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government agencies.
6. This Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the facility.
7. The Occupier will obey all the lawful instructions issued by the Board Officers from time to time.
8. Maharashtra Pollution Control Board may at any time revoke / change any of the conditions applicable under the authorization and shall communicate the same in writing.

Annexure - I.

1. Conditions under Water (P&C) Act, 1974 for discharge of effluent:

Sr. no.	Description	Permitted quantity of discharge (CMD)	Standards to be achieved	Disposal
1	Trade effluent	3.0	As per Schedule -I	On land for gardening
2	Domestic effluent	1.0	As per Schedule -I	

2. Conditions under Air (P& CP) Act, 1981 for air emissions:
Incinerator

Sr. no.	Description of stack / source	Number of Stack	Standards to be achieved
1.	Incinerator (300 kg/hr)	1 No.	As per Schedule - II
2.	D.G. Set (25 KVA)	1 No.	As per Schedule - II

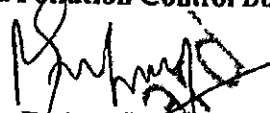
3. Hazardous Solid Wastes:

Sr. No.	Type of Waste	Category	Quantity	UOM	Treatment	Disposal
1	Sludge ETP	HW. Cat. No. 34.3	As actual	MT/M	Nil	CHWTSDF
2	Incineration Ash	BMW Cat. No. 9	0.12	MT/M	Nil	CHWTSDF

[Handwritten Signature]

9. Any violation of provisions of BMW (M&H) Rules, 1998 as amended shall attract the penal provisions of Environment (Protection) Act, 1986.
10. This authorization contain two parts, separating the responsibility of the Corporation at Part - A Responsibility of Municipal Corporation Amravati and Part - B and responsibility of the Facility Operator.
11. This Consent is issued with the approval of Consent Committee of the Board in its meeting dtd. 12.12.2014.

For and on behalf of the
Maharashtra Pollution Control Board


(Dr. P. Anbalagan, IAS)
Member Secretary

Received Consent fee of -

Sr. No.	Amount (₹)	DD. No.	Date	Drawn On
1.	20,000/-	1280326	03.01.2014	Akola Urban Co-op Bank
2.	52,500/-	1280325	03.01.2014	Akola Urban Co-op Bank
The remaining fee of Rs. 2,900/- shall be considered for further renewal period.				

Copy to:

1. Regional Officer - MPCB, Amravati and Sub -Regional Officer - Amravati, MPCB, They are directed to ensure the compliance of the consent conditions.
2. PSO / Chief Accounts Officer, MPCB, Mumbai- for information.
3. CC desk- for record & website updation purposes.

Schedule-I (Refer Annexure-I, condition no. 1.)

I) Terms & Conditions for compliance of Water Pollution Control

- 1) A) You shall operate the combined waste water treatment plant of adequate design and capacity (4.0 m³/day) to treat the trade and domestic effluent so as to achieve the following standards prescribed by the Board or under E P Act, 1986 and Rules made there under from time to time, whichever is stringent. followed by Chlorination and the treated water shall be disposal to Land application after achieving standard prescribed.

Sr. No.	Parameters	Discharge Standards applicable
		Limiting Concentration in mg/l, except for pH
01	pH	6.5-9.0
02	Oil & Grease	10
03	BOD (3 days 27°C)	30
05	COD	250
06	Total Suspended Solids	100
08	Bio-Assay Test	90 % survival of fish after 96 hours in 100% effluent
09	Mercury	0.01
10	Total Dissolved Solids	2100

- 2) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waste water & the system for the disposal of effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps for expansion/modify any treatment and disposal system or an extension or addition thereto.
- 3) You shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 4) You shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time and conditions of Environmental Clearance, if applicable.

II) Conditions under Water (Prevention & Control of Pollution) CESS Act, 1977 as amended.

The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 and as amended, by installing water meters, filing water cess returns in Form-I and other provisions as contained in the said act.

Sr. No.	Purpose for water consumed	Water Consumption quantity CMD
1.	Industrial Cooling and boiler feed etc.,	Nil
2.	Domestic purpose	1.5
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	3.0
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	Nil
5	Other such as agriculture, gardening, etc.	Nil

Schedule-II

A) Terms & conditions for compliance of Air Pollution Control for D.G. Set :

1. As per your application, you have proposed the Air pollution control (APC) system and also proposed to erect following stack (s) to observe the following fuel pattern-

Sr. No.	Stack Attached to	Height in meter	Type of Fuel	Quantity	Unit
1	D.G. Set (25.0 KVA)	1.0	LDO	12.0	Lit/hr

2. The applicant shall provide stack height of appropriate height and operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:
- | | | |
|--------------------|---------------|------------------------|
| Particulate matter | Not to exceed | 150 mg/Nm ³ |
|--------------------|---------------|------------------------|
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in parts necessary).
5. Conditions for D.G. Set
- Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/ room and then average.
 - Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - D.G. Set shall be operated only in case of power failure.
 - The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - The applicant shall comply with the notification of MoEF dated 17.05.2002 regarding noise limit for generator sets run with diesel.

B) CONDITIONS UNDER AIR ACT FOR BMW INCINERATOR

The incinerator should meet the following operating and emission standards:
Standards for emissions of air Pollutants

Operating Standards

1. Combustion efficiency (CE) shall be at least 99.00%.

2. The Combustion efficiency is computed as follows;

$$C.E. = \frac{\%CO_2}{\%CO_2 + \%CO} \times 100$$

3. The temperature of the primary chamber shall be $800 + 50^\circ C$,

4. The secondary chamber gas residence time shall be at least 1 (one) second at $1050 + 50^\circ C$ with minimum 3% Oxygen in the stack gas.

S.N	Parameters	Conc. Mg/Nm ³ at (12% CO ₂ correction)
1	Particulate matter	150
2	Nitrogen Oxides	450
3	HCL	50

5. Minimum stack height shall be 30 meters above the ground

6. Volatile organic compounds in the ash shall not be more than 0.01%

7. The Applicant shall provide ports in the chimney and facilities such as ladder, platform etc for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's staff. The chimneys shall be numbered as S-1, S-2 etc and these shall be painted / displayed to facilitate identification.

8. The applicant shall carry out monitoring of above mentioned parameters atleast quarterly from the approved laboratory and submit rept of the same to the Board.

Note :

- Suitably designed pollution control devices should be installed / retrofitted with the incinerator to achieve the above emission limits, if necessary.
 - Wastes to be incinerated shall not be chemically treated with any chlorinated disinfectants.
 - Chlorinated plastics and Plastic bags shall not be incinerated.
 - Toxic metals in incineration ash shall be limited within the regulatory quantities as defined under the Hazardous Waste (Management and Handling Rules,) 1989.
 - Only low sulphur fuel like L.D.O./L.S.H.S./Diesel shall be used as fuel in the incinerator.
9. The occupier shall comply with above operating and emission standards during the validity period of this CCA. In case of failure your CCA may be cancelled.

Schedule-IIIStandards for Waste Autoclaving:

The autoclave should be dedicated for the purposes of disinfecting and treating bio-medical waste;

- (I) When operating a vacuum autoclave, medical waste shall be subjected to a minimum of one pre-vacuum pulse to purge the autoclave of all air. The waste shall be subjected to the following.
- (i) a temperature of not less than 121° C and a pressure of 15 psi for an autoclave residence time of not less than 45 minutes; or
 - (ii) a temperature of not less than 135° C and a pressure of 31 psi for an autoclave residence time of not less than 30 minutes; or
- (II) Medical waste shall not be considered properly treated unless the time, temperature and pressure indicators indicate that the required time, temperature and pressure were reached during the autoclave process. If for any reasons, time, temperature or pressure indicates that the required temperature, pressure or residence time was not reached, the entire load of medical waste must be autoclaved again until the proper temperature, pressure and residence time were achieved.
- (III) Recording of operational parameters,- Each autoclave shall have graphic or computer recording devices which will automatically and continuously monitor and record dates, time of day, load identification number and operating parameters throughout the entire length of the autoclave cycle.
- (IV) Validation test: Spore Test - The autoclave should completely and consistently kill the approved biological indicator at the maximum design capacity of each autoclave unit. Biological indicator for autoclave shall be *Bacillus stearothermophilus* spores using vials or spore strips, with at least 1×10^4 spores per milliliter. Under no circumstances will an autoclave have minimum operating parameters less than a residence time of 30 minutes, regardless of temperature and pressure, a temperature less than 121° C or a pressure, less than 15 psi.
- (VI) Routine Test: A chemical indicator strip/tape that changes color when a certain temperature is reached can be used to verify that a specific temperature has been achieved. It may be necessary to use more than one strip over the waste package at different location to ensure that the inner content of the package has been adequately autoclaved.

*M
mm*

Schedule-IVGeneral Conditions

The following general conditions shall apply :

- 1) You shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2) You should monitor effluent quality, stack emissions, noise and ambient air quality quarterly.
- 3) Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
- 4) You shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise control operation to abide by terms and conditions of this consent.
- 5) You shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- 6) You shall comply with the Hazardous Waste (M, H & TM) Rules, 2008 and submit the Annual Returns as per Rule 5(6) & 22(2) of Hazardous Waste (M, H & TM) Rules, 2008 for the preceding year April to March in Form-IV by 30th June of every year to Regional Office, Amravati.
- 7) You shall engage qualified staff/personnel/agency to see the day to day compliance of consent & authorization condition towards Environment Protection.
- 8) Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
- 9) Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the HCE.
- 10) You shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.

- 11) You should not cause any nuisance in surrounding area. You shall maintain housekeeping.
- 12) You shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
- 13) You shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement to Regional Office, Nashik by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
- 14) The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
- 15) You shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. You will not carry out any activity for which this consent has not been granted/without prior consent of the Board.
- 16) You shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can be downloaded from MPCB official site)
- 17) You shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification dtd. 16.11.2009 as amended
- 18) You shall submit official e-mail address and any change will be duly informed to the MPCB.
- 19) You shall observe provisions of E-waste and Battery Waste Rules
- 20) An inspection book shall be opened and made available to the Board's officers during their visit to the HCE.



Schedule-V

Category and Quantity of Biomedical Waste

The authorization is granted for collection, storage, transportation, treatment and disposal of Bio-Medical Waste (BMW) from the HCEs in their jurisdiction as per clause 13 of this authorization. The waste categories and quantities listed here in below :

Sr. No	Category	Description	Quantity not to exceed	UOM	Segregation Colour coding	Treatment & Disposal
1	Cat-1	Human Anatomical waste	12000	Kg/M	Yellow	Incineration
2	Cat-2	Animal waste	Nil	Kg/M	Yellow	Incineration
3	Cat-3	Microbiology & Biotechnology Waste	2000	Kg/M	Yellow	Incineration
4	Cat-4	Waste Sharps	450	Kg/M	Blue/ white translucent	Disinfection by chemical treatment/ autoclaving and mutilation/ shredding. Hand over to MPCB authorized metal recyclers.
5	Cat-5	Discarded Medicines and Cytotoxic drugs	1500	Kg/M	Yellow	Incineration / destruction and drug disposal in secured landfill at CHWTSDF.
6	Cat-6	Soiled Waste	10000	Kg/M	Yellow	Incineration
7	Cat-7	Solid Waste	1000	Kg/M	Red	Disinfection by chemical treatment or autoclaving and shredding. Hand over to MPCB authorized plastic recyclers.
8	Cat-9	Incineration Ash	2400	Kg/M	Black	CHWTSDF for secured landfill.

Schedule-VI
Bank Guarantees

Statement of conditions to be complied and Bank Guarantee imposed to ensure timely compliance to be observed by Global Eco Save System, Amravati.

Sr. No.	Activity / Condition to be Complied	Compliance Timeline (Months)	Bank Guarantee Amount (Rs.)
I (A)	Operation and Maintenance		
1	To achieve temperature of Primary and Secondary chamber of Incinerator	Continuous	1,00,000
2	To Operate and maintain Air Pollution Control Device(s) to achieve prescribed Stack emissions (e.g. Particulate Matter, HCL, NOx, VOC)	Continuous	1,00,000
I (B)	Records		
1	To Maintain records of BMW and submission of Annual Report in Form - II before 31st January	Continuous	25,000
2	To maintain records of HW material delivered to CHWTSDF	Continuous	25,000
II	Performance		
1	To provide Separate BMW storage facility	See	75,000
2	To provide Automatic BMW Andon system	See	75,000
3	To provide PLC based online temperature monitoring system	See	1,00,000
4	To provide Graphical Temperature Pressure & Time recording system	See	1,00,000
			5,00,000

Rupees Five Lakh Fifty thousand only

Note: You shall submit the above B.G. valid upto the completion of the work i.e. 6 months additional



भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (II)

PART II—Section 3—Sub-section (II)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

भ. ४४७]

नई दिल्ली, बृहस्पतिवार, अप्रैल 30, 2015/वैशाख 10, 1937

No. ४४७]

NEW DELHI, THURSDAY, APRIL 30, 2015/VAISAKHA 10, 1937

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 17 अप्रैल, 2015

का.आ. 1142(अ).— केन्द्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (4) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उपधारा (1) और धारा 3 की उपधारा (2) के खंड (v) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, लोक हित में उक्त नियम के नियम 5 के उपनियम (3) के खंड (क) के अधीन सूचना की आवश्यकता से छूट के पश्चात्, भारत सरकार के पर्यावरण और वन मंत्रालय की अधिसूचना संख्यांक का.आ. 1533(अ), तारीख 14 सितंबर, 2006 का निम्नलिखित और संशोधन करती है, अर्थात्:-

उक्त अधिसूचना की अनुसूची में मद 7(घ) और उससे संबंधित प्रविष्टियों के पश्चात् निम्नलिखित मद और प्रविष्टियां अंतःस्थापित की जाएगी, अर्थात्:-

(1)	(2)	(3)	(4)	(5)
"7(घ)(क)	जैव-विकिसा (बायो-मैडिकल) अपशिष्ट उपचार सुविधाएं		सभी परियोजनाएं	

[मा सं 3-0/2014-अ.प.प. 13]

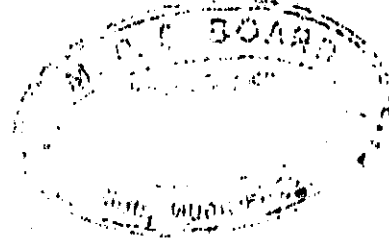
पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

टिप्पण: मूल नियम भारत के राजपत्र, असाधारण, भाग 2, खंड 3, उपखंड (ii) में अधिसूचना का.आ. 1533(अ), तारीख 14 सितंबर 2006 द्वारा प्रकाशित किए गए थे और निम्नानुसार पश्चात्बर्ती संशोधन किए गए -

1. का.आ.1737(अ), तारीख 11 अक्टूबर, 2007;
2. का.आ.3067(अ), तारीख 1 दिसंबर, 2009;
3. का.आ.695(अ), तारीख 4 अप्रैल, 2011;
4. का.आ.2893(अ), तारीख 13 दिसंबर, 2012;

(3)

5. का.आ.674(अ), तारीख 13 मार्च, 2013;
6. का.आ.2559(अ), तारीख 22 अगस्त, 2013;
7. का.आ.2731(अ), तारीख 9 सितंबर, 2013;
8. का.आ.562(अ), तारीख 26 फरवरी, 2014
9. का.आ.637(अ), तारीख 28 फरवरी, 2014;
10. का.आ.1599(अ), तारीख 25 जून, 2014;
11. का.आ.2601(अ), तारीख 7 अक्टूबर, 2014;
12. का.आ.3252(अ), तारीख 22 दिसंबर, 2014;
13. का.आ.382(अ), तारीख 3 फरवरी, 2015;
14. का.आ.811(अ), तारीख 23 मार्च, 2015; और
15. का.आ.996(अ), तारीख 10 अप्रैल, 2015।



**MINISTRY OF ENVIRONMENT AND FORESTS
NOTIFICATION**

New Delhi, the 17th April, 2015

S.O.1142(E).— In exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986(29 of 1986) read with sub-rule(4) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby makes the following further amendments to the notification of the Government of India, in the Ministry of Environment and Forests number S.O.1533(E), dated the 14th September, 2006 after dispensed with the requirement of notice under clause(a) of sub-rule(3) of the said rule 5 in public interest, namely:—

In the said notification, in the Schedule, after item 7(d) and the entries relating thereto, the following item and entries shall be inserted, namely:—

(1)	(2)	(3)	(4)	(5)
"7(da)	Bio-Medical Waste Treatment Facilities.	-	All projects	-

[F. No. 3-9/2014-IA.III]

MANOJ KUMAR SINGH, Jt. Secy.

Note:- The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) vide notification number S.O. 1533 (E), dated the 14th September, 2006 and subsequently amended as follows:-

1. S.O.1737(E) dated the 11th October, 2007
2. S.O. 3067(E) dated the 1st December, 2009
3. S.O.695(E) dated the 4th April, 2011
4. S.O.2896(E) dated the 13th December, 2012
5. S.O.674(E) dated the 13th March, 2013
6. S.O.2559(E) dated the 22nd August, 2013
7. S.O. 2731(E) dated the 9th September, 2013
8. S.O. 562(E) dated the 26th February, 2014
9. S.O.637(E) dated the 28th February, 2014
10. S.O. 1599(E) dated the 25th June, 2014
11. S.O. 2601 (E) dated 7th October, 2014
12. S.O. 3252(E) dated 22nd December, 2014
13. S.O. 382 (E) dated 3rd February, 2015
14. S.O. 811(E) dated 23rd March, 2015
15. S.O. 996(E) dated 10th April, 2015.

F.No. 703/2017-HSMO
 Government of India
 Ministry of Environment, Forest and Climate Change
 (HSM Division)

Level II, Jal Bhok,
 Indira Paryavaran Bhawan,
 Jor Bagh Road, Ali Ganj,
 New Delhi-110003

Dated: 27th October, 2017

Shri. B. Vinod Babu, Additional Director
 WMD-1, Central Pollution Control Board
 Panchsheel Bhawan, East Arjun Nagar
 Connaught Office Complex
 Connaught Place, Delhi - 110032.

Subject: Amendment to the EIA notification, 2006 issued by MoEFCC vide S.O No. 1162 (E), dated 17.04.2015- regarding

This has reference to CPCB letter no - F.No.B-31011/BMW(50)/2017/WMD-1/1629 dated 20.10.2017 on the subject as cited above.

The clarification to the queries that whether EC is required in the following cases; may please be seen as below :

1. CBMWTF desires to replace the existing incinerator and install new incinerator of same capacity

Clarification : EC will be required, as there might be configuration changes that might impact the performance efficiency of the incinerator.

2. After installing new incinerator, the old incinerator is kept as standby and operated only in case there is any breakdown

Clarification : Since capacity is increasing on installation of new incinerator, hence, EC is required

3. CBMWTF increases its capacity only for disinfection by autoclaving/microwaving (not incinerator);

Clarification : EC in this case can be applied under Clause 7.(ii) of EIA Notification, 2006.

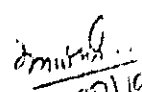
Approved
 27/10

4. CDRIWTF desires to enhance the existing capacity while up-grading the facility to comply with the stringent emission norms stipulated under BSMVI Rules, 2016.

Classification : EC is required, however, application under Clause 7 (ii) may be acceptable

This is for your information please.

Yours faithfully,


27/10
Manoj Kumar Gankeya
Director, MoEFCC